

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
12-07-2024 AT 10:30 AM**

CP (IB) No. 37/95/HDB/2023

AND

IA (IBC) 338/2024 in CP (IB) No. 37/95/HDB/2023

u/s. 95 of IBC, 2016

IN THE MATTER OF:

ZTE Corporation, China

...Petitioner

AND

Mr Mahesh Lingareddy (Smartron India Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 338/2024

Learned Resolution Professional/Applicant Mr.KMK Prasad present and stating that the Learned Counsel for the Applicant not present as she has some other cases in DRT. Proof of service filed, as per the same notice sent by registered speed post has been returned/unserved as addressee left without instructions. Publication in English as well as vernacular language paper has been effected. Respondent called absent. Service held sufficient and set-exparte and treated that Respondent has no objection. For hearing the Resolution Professional and the Creditor, call on 29.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)